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OA No.1422 of 2003

Angad Tanti & Ors. .... Applicants  
Versus  
UOI & Ors. .... Respondents

1. Order dated 17<sup>TH</sup> August, 2009.

C O R A M  
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)  
None is present on behalf of the Applicants.

No request has also been made on their behalf for any adjournment. However, Mr.S.K.Patra, Learned Counsel for the Respondents is present. This being a matter of the year 2003 where pleadings have been completed long ago, I do not think it just and proper to grant any adjournment especially in view of the peculiar facts and circumstances of the matter.

Applicants by filing this Original Application seek direction to the Respondents to dispose of the representation made by them under Annexure-3 and stop recovery of the loan amount as per list under Annexure-2. It is seen that Respondents issued letters to the Applicant who are the guarantors of the deceased employee in respect of loan taken from the Utkal Postal and RMS Cooperative Society Ltd., Cuttack. It appears that the transaction in question

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was between the employees and the Co-operative society and neither the Union of India nor any of the Respondents had any role to play in the recovery of the outstanding amount payable to the Society. It is also seen that out of the five Applicants, four Applicants have already submitted letters expressing their willingness to deposit the outstanding dues to the Society.

In view of the above, there remains nothing to be adjudicated in the matter and this OA is dismissed for becoming infructuous.

  
Member(Admn.)